

CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL,

WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066

BENCH-DB

COURT –II

**Service Tax COD Application No.ST/COD/50058/2017-ST [DB] in**  
**Service Tax Appeal No.ST/50148/2017-ST [DB]**

Superintendent of Police Karauli

...Appellant

Vs.

C.C.E. & S.T., Alwar

... Respondent

Present for the Appellant : Mr.Vijay Kumar, Advocate

Present for the Respondent: Mr.Sanjay Jain, D.R.

**Coram: HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)**  
**HON'BLE MR. ASHOK K. ARYA, MEMBER (TECHNICAL)**

**Date of Hearing/Decision: 27.02.2017**

**Misc. ORDER NO. \_\_52004/2017\_\_**

**PER: S.K. MOHANTY**

There is delay of 7 days in filing the appeal before the Tribunal. The reason of delay explained in the COD Application seems reasonable. Thus, in the interest of justice the delay is condoned. Appeal to come up for hearing on 28.02.2017.

[Dictated and pronounced in the open Court]

**(ASHOK K. ARYA)**  
**MEMBER (TECHNICAL)**

**(S.K. MOHANTY)**  
**MEMBER (JUDICIAL)**

Anita